

25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL-APPLICATION-N0.499-of-1993

DATE-OF-ORDER:- 11th-March,- 1997

BETWEEN:

Y.NARASAIAH

.. APPLICANT

AND

1. The Post Master, Cuddapah HPO,
516 001, A.P.,
2. The Superintendent of Post Offices,
Cuddapah Division 516001,
3. The Postmaster General, A.P.,
Southern Region, Kurnool 518005,
4. The Director General,
Department of Posts,
New Delhi-1.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.KRISHNA DEVAN

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Krishna Devan, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. The facts of this case are as follows:-

The applicant was engaged as a Part-time Day Watchman with effect from 21.10.83. It is stated that he

R

D

26

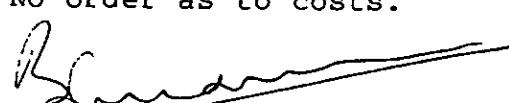
is continuously working for the last 10 years in that capacity. He relies on the DGPT letter dated 12.4.91 whereby casual labourers are to be given temporary status under the Casual Labour (Grant of Temporary Status and Regularisation) Scheme, 1991. He further submits that his case has to be considered in terms of the Full Bench judgment of this Tribunal for grant of temporary status to part-time casual labourers in OA 912 and 916/92 case for the above which it is stated that was not disposed of.

3. This OA is filed praying for grant of temporary status in Group-D service with effect from 29.11.89 and also grant of consequential benefits and arrears of bonus from 1988-89 onwards.

4. A reply has been filed in this OA. The respondents submit that the part-time Casual labourers are not entitled to be granted temporary status in accordance with the scheme formulated in 1981. They further submit that the direction given by the Full Bench in OA 912 and 916/92 on the file of this Bench has been stayed by the Supreme Court in C.C.No.22091/93 (Secretary, Ministry of Communications and others v. Sakkubai and another).

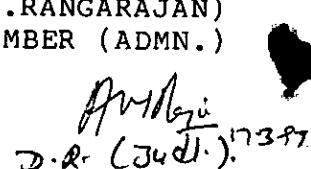
5. Under the above circumstances, the only direction that can be given is that the applicant is entitled for the relief on the basis of the decision to be taken by the Apex Court in the above referred SLP.

6. With the above observation, the OA is disposed of.
No order as to costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

DATED: 11th March, 1997
Dictated in the open court.


D.R. (JUDL.) 17387

9/13/93
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 11/3/93

ORDER/JUDGEMENT

R.A. /C.P./M.A. No.

O.A. NO.

499/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

